

प्रेषक,

जनपद न्यायाधीश,
इटावा।

सेवा में,

जिलाधिकारी,
इटावा।

पत्रांक 622 /I कैम्प कार्यालय दिनांक : 19.04.2020

विषय :- माननीय उच्च न्यायालय, इलाहाबाद द्वारा जनपद न्यायालय को दिनांक 20.04.2020 से खोले जाने के आदेश को स्थगित किये जाने के सम्बन्ध में।

महोदय,

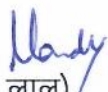
इस कार्यालय के द्वारा प्रेषित पत्र संख्या-621/। दिनांकित 18.04.2020 जो माननीय उच्च न्यायालय के आदेश दिनांकित 18.04.2020 के अनुसार जनपद न्यायालय दिनांक 20.04.2020 से खोले जाने के सम्बन्ध में है, का सन्दर्भ ग्रहण करे। इसी अनुक्रम में निवेदन है कि माननीय उच्च न्यायालय, इलाहाबाद द्वारा आज प्रेषित पत्रांक PS(RG)/44/2020: Allahabad Dated : April 19, 2020 द्वारा जनपद न्यायालय को दिनांक 20.04.2020 से खोले जाने सम्बन्धी आदेश को दिनांक 27.04.2020 तक स्थगित किये जाने का आदेश माननीय मुख्य न्यायाधिपति, माननीय उच्च न्यायालय, इलाहाबाद द्वारा प्राप्त हुआ है, जो निम्नवत है :-

“-----Keeping in view the prevailing extraordinary situations arising due to the spread of pandemic Novel Corona Virus (COVID-19) in various district of Uttar Pradesh and serious safety concerns of various stakeholders, the direction issued vide letter No.-450/Infra Cell, Allahabad dated 18.04.2020, regarding opening of District Courts from 20.04.2020, be kept in abeyance till 27.04.2020.”

पत्र दिनांक 19.04.2020 की प्रति सुलभ अवलोकनार्थ प्रेषित की जा रही है। कृपया तदनुसार अग्रिम कार्यवाही किये जाने हेतु सभी सम्बन्धित को यथोचित निर्देश देने का कष्ट करें।

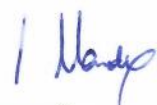
संलग्नक : यथोपरि।

भवदीय,


(नन्द लाल)
जनपद न्यायाधीश,
इटावा।

पत्रांक 622(1)/to 622(1)/I कैम्प कार्यालय दिनांक 19.04.2020

प्रतिलिपि: 1-वरिष्ठ पुलिस अधीक्षक, इटावा को सूचनार्थ प्रेषित।
2-मुख्य प्रशासनिक अधिकारी, जजी इटावा इस सम्बन्ध में जानकारी मीडिया सहित सम्बन्धित के मध्य प्रचालित कराना सुनिश्चित करें।


जनपद न्यायाधीश,
इटावा।



E-mail

From:

Ajai Kumar Srivastava-I, HJS
Registrar General
High Court of Judicature at
Allahabad

To:

All the District Judges/OSDs
Subordinate to the High Court of Judicature at
Allahabad

No. PS (RG) / 44 / 2020 : Allahabad

Dated: April 19, 2020

Subject:- Keeping in abeyance the direction issued vide letter No. 450 / Infra Cell, Allahabad dated 18.04.2020 regarding opening of District Courts from 20.04.2020, till 27.04.2020.

Sir/Madam,

On the captioned subject, I have been directed to inform you that Hon'ble the Chief Justice vide His Lordship's order dated 19.04.2020, has been pleased to pass following order:

"Keeping in view the prevailing extraordinary situations arising due to the spread of pandemic Novel Corona Virus (COVID-19) in various districts of Uttar Pradesh and serious safety concerns of various stakeholders, the direction issued vide letter No. 450 / Infra Cell, Allahabad dated 18.04.2020, regarding opening of District Courts from 20.04.2020, be kept in abeyance till 27.04.2020."

You are, therefore requested to be apprised accordingly for necessary compliance and also to bring the content of this letter into the notice of all the Presiding Officers of Commercial Courts, Motor Accident Claims Tribunals and Land Acquisition Rehabilitation and Resettlement Authorities also, as the case may be, of your district for necessary information and strict compliance, in letter and spirit.

You are further requested to ensure that the content of this letter be uploaded on the website of your respective district courts so that all stakeholders viz. advocates, litigants, other concerned authorities etc. be informed, accordingly.

With regards,

Yours sincerely

Registrar General

Copy forwarded to:

1. The Chief Secretary, Government of Uttar Pradesh, Lucknow.
2. The Principal Secretary (Law) & J.R., Government of Uttar Pradesh, Lucknow.

Registrar General